



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - I SECTION)**MINUTES OF THE NORMS COMMITTEE- I****MEETING No.** NC/1/MEET/Mar/202526/19**DATED:** 25/03/2026Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Mar/202526/19 dated 25/03/2026 of Norms Committee - I for the year 2025-26 was held on 25/03/2026 under the Chairmanship of Abhinav Gupta, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Harish Upadhayay, Joint DGFT	DGFT(HQ)
2	Ashwani Ojha, Deputy Director	DGFT(HQ)
3	Kamlesh Singh, Assistant Section Officer	DGFT(HQ)
4	Shaish Kumar, Technical Consultant	DGFT
5	Sk Bhatnagar, Technical Consultant	DGFT
6	Sushil Jain, Technical Consultant	Department for Promotion of Industry & Internal Trade, Ministry of Commerce & Industry
7	Vishan Agrawal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM REVIW00006392AM25
RA File Number	052304000381 AM20
Licence No and Date	0510413163/01/01/2020
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	2 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM REVIW00002504AM23
RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	3 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM REVIW00006403AM25
RA File Number	05AA04018209 AM22
Licence No and Date	0511002782/25/05/2021
Norms Committee Decision:	

The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided **to reject** the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case No.	4 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00002128AM23
RA File Number	07AX04000493 AM23
Licence No and Date	0711004710/19/07/2022
Norms Committee Decision:	
The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	5 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00005801AM23
RA File Number	07AX04001561 AM23
Licence No and Date	0711006222/18/01/2023
Norms Committee Decision:	
The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	6 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00007278AM23
RA File Number	04AX04001148 AM23

Licence No and Date	0411005172/29/03/2023
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	7 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	LAXMI DENTAL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00006622AM24
RA File Number	03AX04003350 AM24
Licence No and Date	0311028476/03/11/2023
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	8 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM REVIW00000220AM26
RA File Number	03AX04002464 AM24
Licence No and Date	0311035105/02/07/2024
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	9 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	HARIHARAN POWER ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026

HQ File Number	HQRNORM APPLY 00002531AM25
RA File Number	04AX04000438 AM25
Licence No and Date	0411008016/14/08/2024
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	10 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00004439AM25
RA File Number	07AX04001348 AM25
Licence No and Date	0711012929/29/11/2024
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	11 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00004720AM25
RA File Number	07AX04001462 AM25
Licence No and Date	0711013052/12/12/2024
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	12 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	MAINI PRECISION PRODUCTS LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00004905AM25
RA File Number	07AX04001516 AM25
Licence No and Date	0711013099/19/12/2024
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	13 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	HARIHARAN POWER ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00004935AM25
RA File Number	04AX04000878 AM25
Licence No and Date	0411008764/20/12/2024
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	14 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00005815AM25
RA File Number	07AX04001752 AM25
Licence No and Date	0711013432/23/01/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	15 / NC/1/MEET/Mar/202526/19
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Case Status	Case Rejected
Party Name	GEMSONS PRECISION ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00006070AM25
RA File Number	03AX04005711 AM25
Licence No and Date	0311041155/07/02/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	16 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00006195AM25
RA File Number	07AX04001842 AM25
Licence No and Date	0711013644/13/02/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	17 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	MAHINDRA AEROSTRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00006295AM25
RA File Number	07AX04001899 AM25
Licence No and Date	0711013695/19/02/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	18 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00006527AM25
RA File Number	07AX04001985 AM25
Licence No and Date	0711013787/03/03/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	19 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00006559AM25
RA File Number	05AX04004118 AM25
Licence No and Date	0511031204/05/03/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	20 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	GEMSONS PRECISION ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00006589AM25
RA File Number	03AX04006161 AM25
Licence No and Date	0311041885/06/03/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee	

decided **to reject** the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case No.	21 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00006650AM25
RA File Number	07AX04001964 AM25
Licence No and Date	0711013882/11/03/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	22 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00006853AM25
RA File Number	07AX04002140 AM25
Licence No and Date	0711013988/24/03/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	23 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	GHATGE PATIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00006866AM25
RA File Number	03AX04006552 AM25
Licence No and Date	0311042474/25/03/2025
Norms Committee Decision:	

The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided **to reject** the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case No.	24 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	GMM PFAUDLER LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00006958AM25
RA File Number	03AX04006589 AM25
Licence No and Date	0311042679/29/03/2025
Norms Committee Decision:	
The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	25 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	MANPRO EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00000052AM26
RA File Number	04AX04001291 AM25
Licence No and Date	0411009424/02/04/2025
Norms Committee Decision:	
The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	26 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	JAYCEE AUTOFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00000199AM26
RA File Number	05AX04000030 AM26

Licence No and Date	0511031882/11/04/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	27 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00000200AM26
RA File Number	05AX04000021 AM26
Licence No and Date	0511031883/11/04/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	28 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00000282AM26
RA File Number	31AX04000013 AM26
Licence No and Date	3111004670/16/04/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	29 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026

HQ File Number	HQRNORM APPLY 00000285AM26
RA File Number	07AX04000055 AM26
Licence No and Date	0711014194/16/04/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	30 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00000286AM26
RA File Number	34AX04000025 AM26
Licence No and Date	3411006303/16/04/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	31 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00000400AM26
RA File Number	05AX04000155 AM26
Licence No and Date	0511032053/23/04/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	32 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00000638AM26
RA File Number	13AX04000025 AM26
Licence No and Date	0511032362/06/05/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	33 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	DIGITAL LIVE SERVICES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00000762AM26
RA File Number	05AX04000396 AM26
Licence No and Date	0511032511/13/05/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	34 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	GT CARGO FITTINGS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00000861AM26
RA File Number	05AX04000518 AM26
Licence No and Date	0511032637/16/05/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	35 / NC/1/MEET/Mar/202526/19
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Case Status	Case Rejected
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00001110AM26
RA File Number	03AX04000873 AM26
Licence No and Date	0311044275/28/05/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	36 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00001308AM26
RA File Number	34AX04000191 AM26
Licence No and Date	3411006557/05/06/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	37 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00001466AM26
RA File Number	05AX04000957 AM26
Licence No and Date	0511033288/12/06/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	38 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00001509AM26
RA File Number	34AX04000240 AM26
Licence No and Date	3411006593/16/06/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	39 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	TITAN ENGINEERING & AUTOMATION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00001562AM26
RA File Number	04AX04000070 AM26
Licence No and Date	0411009814/18/06/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	40 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	JAYCEE AUTOFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00001592AM26
RA File Number	05AX04001006 AM26
Licence No and Date	0511033422/20/06/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee	

decided **to reject** the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case No.	41 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00001602AM26
RA File Number	05AX04001001 AM26
Licence No and Date	0511033425/20/06/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	42 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00002202AM26
RA File Number	08AX04000664 AM26
Licence No and Date	0811015634/21/07/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	43 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00002250AM26
RA File Number	34AX04000379 AM26
Licence No and Date	3411006758/22/07/2025
Norms Committee Decision:	

The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided **to reject** the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case No.	44 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	TITAN ENGINEERING & AUTOMATION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00002336AM26
RA File Number	04AX04000428 AM26
Licence No and Date	0411010067/28/07/2025
Norms Committee Decision:	
The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	45 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	TITAN ENGINEERING & AUTOMATION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00002359AM26
RA File Number	04AX04000429 AM26
Licence No and Date	0411010074/28/07/2025
Norms Committee Decision:	
The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	46 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00002435AM26
RA File Number	03AX04002032 AM26

Licence No and Date	0311046135/01/08/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	47 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00002909AM26
RA File Number	34AX04000471 AM26
Licence No and Date	3411006891/28/08/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case No.	48 / NC/1/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	ATHARVA FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 19 and 25/03/2026
HQ File Number	HQRNORM APPLY 00003011AM26
RA File Number	31AX04000234 AM26
Licence No and Date	3111005231/03/09/2025
Norms Committee Decision: The committee considered the case in NC-1 meeting dated 24.03.2026 and noted that the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders. Hence, the committee decided to reject the case under Para 2.05 of HBP-2023 with direction to the applicant to pay Custom duty & applicable interest for EODC.	